

**मुख्य सतर्कता अधिकारियों के विचारा-
धीन पड़े मामले**

7702. श्री सुभाष यादव : क्या गृह मंत्री यह बता ने की कृपा करेंगे कि :

(क) क्या यह सच है कि वर्ष के अन्त में मुख्य सतर्कता अधिकारियों के विचाराधीन शिकायतों के 35133 मामले निपटान किये जाने थे, 5163 मामलों की जांच की जा रही थी और रिपोर्ट दी जानी थी तथा 16779 मामलों पर मौखिक जांच हो रही है और शेष मामले विचाराधीन दिखाये गये हैं ; और

(ख) इतने अधिक मामलों के विचाराधीन होने के क्या कारण हैं ?

गृह मंत्रालय तथा संसदीय कार्य विभाग में राज्य मंत्री (श्री पी० वेकटसुब्बैया)

(क) और (ख) : जी, नहीं । केन्द्रीय सतर्कता आयोग की वर्ष 1980 की वार्षिक रिपोर्ट के अनुसार ये आंकड़े विभिन्न वर्गों में उन मामलों की संख्या को दर्शाते हैं जो 1980 के दौरान निपटान के लिये मुख्य सतर्कता अधिकारियों के पास थे । इनमें से उन्होंने वर्ष के दौरान जो मामले निपटाये वे इस प्रकार हैं ;

(1) शिकायतों के कुल 31548 मामलों :

(ii) 2468 मामले जिनकी जांच की जा रही थी तथा 2690 अन्वेषण रिपोर्टें थीं । इन दोनों में राजपत्रित तथा उनके समकक्ष अधिकारी अन्तर्ग्रस्त थे ; तथा

(iii) 30175 मामले जांच तथा प्रतिवेदनाधीन थे तथा 10220 मामले जिनकी मौखिक जांच चल रही थीं तथा कार्यवाहियों पर कार्रवाई की जानी थी, इन दोनों में अन्य अधिकारी भी अन्तर्ग्रस्त थे ।

**Basis for Creation of Districts, Blocks
and Tehsils**

7703. SHRI HARISH RAWAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the basis on which districts, blocks and tehsils are created;

(b) what areas and population are covered by the Districts, Tehsils and Blocks in Arunachal Pradesh, Meghalaya, Manipur, Tripura, Nagaland, J & K and in Himachal Pradesh;

(c) whether the same criteria of demarcating the development and administrative units has been followed in the case of hilly areas of U.P., also; and

(d) whether Government propose to redemarcate these units to enable the fruit of development evenly dispersed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a), (c) and (d). The creation and demarcation of administrative units within a State are matters exclusively within the sphere of responsibility and jurisdiction of the State Government concerned.

(b) A statement is laid on the Table of the House ([Placed in Library. See No. LT-3925/82.]

SC/ST in Select List of Section Officers for 1979

7704. SHRI SURAJ BHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have taken a general decision for fixing two separate zones—one for general category and another Scheduled Caste and Scheduled Tribe candidates for promotion in Central Secretariat Service on the basis of seniority subject to the rejection of the unfit as provided in O.M. No. 27/2/71-Estt (SCT) dated 27 November, 1972;

(b) whether in pursuance of this decision, the members of SC & ST have been given their due share in the 1979 Select List of Section Officers (Seniority Quota); and

(c) if not, the reasons therefor and the approximate period by which the needful would be done?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) Yes, Sir.

(b) and (c). In the part Select List containing the names of 116 officers issued on 16-10-1981, 16 SC & 3 ST officers have been included. A supplementary list of 43 officers is expected to issue shortly. As there are only 5 eligible SC officers and no ST officers in the zone, there will be a shortfall of at least 2 SC and 8 ST officers in the Select List.

Nagaland Pulp and Paper Company

7705. SHRI P. RAJAGOPAL NAIDU: Will the Minister of INDUSTRY be pleased to state:

(a) whether there are raw material constraints to Nagaland Pulp and Paper Co. Ltd.;

(b) if so, what are they; and

(c) whether the above company is trying to overcome the constraints?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) and (b). The company have not been able to tie up arrangements for sustained supply of adequate raw materials on a long term basis.

(c) Yes, Sir. An agreement has also been concluded with the Government of Nagaland with regard to supply of raw materials and provision of infrastructural facilities.

Anti-Indian Activities by Persons in Border Areas

7706. SHRI K. MALLANNA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have detected the activities of some persons sending information to Pakistan or indulging in anti-Indian activities, particularly in border areas; and

(b) if so, the number of such persons arrested during the last six months, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b). Information is being collected and will be laid on the Table of the House.

Setting up of Industries in Trivandrum

7707. SHRI A. NEELALOHITHADASAN NADAR: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the Trivandrum district of Kerala is very much industrially backward;

(b) if so, whether Government of India would take interest to chalk out a programme for the industrial development of the district; and

(c) if so, the details of the programme??